

IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH
(through Hybrid Mode)
COURT-I

Item No. 110

IA(I.B.C)/802 (CH)2024
And
CP (IB) No. 182/Chd/Pb/2023

IN THE MATTER OF:

R K Enterprises Sole Proprietorship
through Rajinder Kumar

...Petitioner

Vs.

ANIL KUMAR

...Respondent

Under Section: 95(1) & 99, IBC, 2016

Order delivered on 09.04.2024

CORAM:

SH. L. N. GUPTA
HON'BLE MEMBER (T)

SH. HARNAM SINGH THAKUR
HON'BLE MEMBER (J)

PRESENT:

For the Petitioner : Mr. G.S. Sarin, PCS

For the RP : Mr. Aman, proxy counsel for Ms. Preeti Yadav, Advocate

For the Respondent: None

ORDER

IA No. 802/2024

This application has been filed to place on record the report under Section 99 of the Code. The same is taken on record. Thus, IA No. 802/2024 is **disposed of** and the same be tagged with the main petition for reference purpose.

CP (IB) No. 182/Chd/Pb/2023

Compliance affidavit has been filed vide Diary No. 2240/2 dated 22.02.2024. The same is taken on record. Similarly, valid AFA of the proposed RP has been filed vide

Diary no. 2240/1 dated 13.02.2024. The same is also taken on record. A date is requested by learned PCS for the petitioner for filing objections to the report filed by RP. Let the same be filed by learned PCS for the petitioner as well as respondent/ personal guarantor within one week with a copy on advance to the counsel opposite. Response thereto, if any, be filed within one week thereafter with a copy in advance to the counsel opposite. List the matter on 21.05.2024.

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(L. N. GUPTA)
MEMBER (T)

SM

-sd-

(HARNAM SINGH THAKUR)
MEMBER (J)